

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.210- IA/1266(AHM) 2023  
In  
CP(IB) 345 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India

.....Applicant

V/s

Jyoti Power Corporation Pvt Ltd

.....Respondent

**Order delivered on 15/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Tirth Nayak, Advocate

For the Respondent

: Mr. Ketan Parikh, Advocate for R-1 to 3

**ORDER**

**IA/1266(AHM) 2023**

Learned Counsel for the respondent Nos. 1 to 3 submits that compliance qua the State Bank of India and Bank of India have been made and through email has been communicated to the Counsel for the applicant.

Learned Counsel for the applicant seeks time to go through the email and make submissions in the matter.

At the requested of the Counsels by both the sides, matter stands adjourned to 06.05.2024.

-Sd-

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**